

<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India</i> <i>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i> <b>FOR THE ATTENTION OF THE CREDITORS OF</b> <b>CHENNAI CITY FOOTBALL CLUB PRIVATE LIMITED</b> <b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	CHENNAI CITY FOOTBALL CLUB PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/02/2019
3.	Authority under which corporate debtor	Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate Identity No/ Limited Liability Identification No.of Corporate Debtor	U92410TN2019PTC127720
5.	Address of the registered office and principal Office (if any) of corporate debtor	Old Door No. 1, New Door No. 4, Fifth Floor, Vijaya Towers, Kodambakkam High Road, Nungambakkam Chennai Chennai TN 600034 IN
6.	Insolvency commencement date in respect of Corporate debtor	4 <sup>th</sup> December, 2019 (order received on 7 <sup>th</sup> December, 2019)
7.	Estimated date of closure of insolvency Resolution process	3 <sup>rd</sup> June, 2020 (180 days from the Date of Commencement)
8.	Name and registration number of the interim resolution Professional	<b>Name:</b> P.Sriram Registration No: <b>IBBI/IPA-002/IP- N00292/2017-18/10895</b>
9.	Address and email id of the interim resolution Professional	No:10/17, Anandam Colony, South Canal Bank Road, Mandaveli,Chennai-600028. Email id:srirampcs@gmail.com
10.	Address and email id to be used for correspondence with the interim resolution Professional	Same as Column. 9 above
11.	Last date for submission of claims	21 <sup>st</sup> December,2019
12.	Classes of creditors,if any under clause(b) of sub-section(6A) of section 21,ascertained by the interim resolution professional	Not Ascertained as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class(Three names for each class)	Not Ascertained as per information available with IRP
14.	(a)Relevant Forms and (b)Details of authorised representatives are available at:	(a) Weblink: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address:same as above in entry no.9 (b) Not Ascertained as per information available with IRP



**CS.P. Sriram**  
**Insolvency Professional**

Notice is hereby given that the National Company Law Tribunal, Division Bench-I, Chennai has ordered the commencement of a corporate insolvency resolution process of Chennai City Football Club Private Limited vide order dated 4<sup>th</sup> December, 2019 and received on 7<sup>th</sup> December, 2019. The creditors of Chennai City Football Club Private Limited, are hereby called upon to submit a proof of their claims on or before 21<sup>st</sup> December, 2019 i.e fourteen days from the appointment of the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In order to get a copy of the form, you may download the relevant forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in) and Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.12.2019  
Place: Chennai



P.Sriram  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00292/2017-18/10895

**Regn. No: IBBI/IPA-002/IP-N00292/2017-18/10895**  
**10/17 Anandam Colony, South Canal Bank Road, Mandaveli, Chennai 600 028**  
**Contact: 9940336666 [srirampcs@gmail.com](mailto:srirampcs@gmail.com)**